



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Nov/202425/13

DATED: 19/11/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Nov/202425/13 dated 19/11/2024 of Norms Committee - II for the year 2024-25 was held on 19/11/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MIBA DRIVETEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	018305000031AM11
RA File Number	312104000401 AM10
Licence No and Date	3110042744/01/04/2010
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	COPRAL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003422AM25
RA File Number	042404000040 AM11
Licence No and Date	0410114089/28/05/2010
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason / justification for review of norms. II. A copy of norms fixed by the norms Committee for this Advance Authorization, if any. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	3 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	THERMOPADS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003889AM25
RA File Number	092404000697 AM16
Licence No and Date	0910063313/22/02/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003632AM25
RA File Number	039504000227 AM18
Licence No and Date	0310818561/17/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.10.2023 and a reminder has been sent on 04.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	7 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009150AM24
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003626AM25
RA File Number	039504000618 AM20

Licence No and Date	0310832137/10/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00006745AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. II. Justification of claimed Wastage over per unit requirement without wastage. III. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).	

IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

VI. You are also requested to provide the per unit requirement in excel sheet.

The case stands deferred.

Case No.	11 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Reason / justification for review of norms and a review of norms fixed earlier for this A.A., if any.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	12 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHREE BHAVANI EXTRUSION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003890AM25
RA File Number	242404000005 AM21
Licence No and Date	2410043094/08/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAY METAL ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003814AM25
RA File Number	242404000008 AM21
Licence No and Date	2410043104/15/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MASCOT METAL TRADERS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00004057AM25
RA File Number	242404000012 AM21
Licence No and Date	2410043118/27/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 18.11.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	17 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHREE BHAVANI EXTRUSION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003891AM25
RA File Number	242404000020 AM21
Licence No and Date	2410043135/19/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002919AM25
RA File Number	082404000128 AM21
Licence No and Date	0810148343/17/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 21.10.2024, as under: I. Net Weight of export item may be specified as 461.912 MT containing 81.89 MT of “H Section (Beam)”, 368.21 MT of "U Section (Channel)" 10.59 MT of "Hollow Section" and 1.23 MT of "Round Bar". II. Import items at Sl.No.1 to 5 shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as 83.525 MT, 375.575 MT, 10.80 MT & 1.250 MT respectively as 1.02 Kgs/Kg content in the export item, taking clue from SION C- 220. RA concerned may take suitable consequential action accordingly.	

Case No.	21 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00004876AM24
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00005799AM23
RA File Number	042404000126 AM21
Licence No and Date	0410167272/11/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	25 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002247AM25
RA File Number	03AA04012647 AM21
Licence No and Date	0311000194/16/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 21.10.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	PREMIER INDUSTRIAL CORPORATION LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

and Date	
HQ File Number	HQRNORM REVIW00002236AM25
RA File Number	03AA04013446 AM21
Licence No and Date	0311000258/18/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003706AM25
RA File Number	56AA04001264 AM21
Licence No and Date	5611000015/22/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Nov/202425/13										
Case Status	Case Approved										
Party Name	MITTAL APPLIANCES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024										
HQ File Number	HQRNORM APPLY 00000606AM25										
RA File Number	NA										
Licence No and Date	5611000030/01/01/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 19.11.2024, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>REFINED</td><td>2000.00 MT</td><td>BIRCH/CLIFF/CLOVE/COBRA</td><td>WASTAGE</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	REFINED	2000.00 MT	BIRCH/CLIFF/CLOVE/COBRA	WASTAGE
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	REFINED	2000.00 MT	BIRCH/CLIFF/CLOVE/COBRA	WASTAGE							

		COPPER BILLETS WITH A MINIMUM 99% PERCENT PURITY		AS PER ISRI HAS 96-98% COPPER.	@ 2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT	
RA concerned may take suitable consequential action accordingly.						

Case No.	29 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DEEP RECYCLING INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003742AM25
RA File Number	24AA04002865 AM21
Licence No and Date	2411000092/06/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009126AM24
RA File Number	04AA04005668 AM21
Licence No and Date	0411000267/16/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000882AM25
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002708AM25
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	34 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00008541AM24
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Nov/202425/13										
Case Status	Case Approved										
Party Name	CHAMBAL ALUMS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024										
HQ File Number	HQRNORM APPLY 00142878AM22										
RA File Number	13AA04009972 AM22										
Licence No and Date	1311000454/20/07/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Lead Alloy, Lead content in the export item is 98 percent</td><td>450.00 MT</td><td>Lead Concentrate, (Lead content in Lead concentrates varies from 45</td><td>1.02 Kg/Kg on the net content of lead in the export product.</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Lead Alloy, Lead content in the export item is 98 percent	450.00 MT	Lead Concentrate, (Lead content in Lead concentrates varies from 45	1.02 Kg/Kg on the net content of lead in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	Lead Alloy, Lead content in the export item is 98 percent	450.00 MT	Lead Concentrate, (Lead content in Lead concentrates varies from 45	1.02 Kg/Kg on the net content of lead in the export product.							

			percent to 55 percent, with an average of 50 percent	
RA concerned may take suitable consequential action accordingly.				

Case No.	36 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	44 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	45 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	46 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002707AM25
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009099AM24

RA File Number	04AA04032868 AM22
Licence No and Date	0411002410/17/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Nov/202425/13																							
Case Status	Case Approved																							
Party Name	MITTAL APPLIANCES LIMITED																							
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024																							
HQ File Number	HQRNORM REVIW00000600AM24																							
RA File Number	56AX04000080 AM22																							
Licence No and Date	5611000825/08/03/2022																							
Norms Committee Decision:																								
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:																								
<table><tr><th>S.No</th><th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity to be Allowed</th></tr><tr><td>1</td><td>REFINED COPPER INGOTS, (MIN COPPER CONTENT 99.90%)</td><td>250.00 MTS</td><td>COPPER SCRAP, BIRCH, CLIFF, CANDY AS PER ISRI CODE HAVING COPPER CONTENT BETWEEN 96-98%</td><td>WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr><tr><td>2</td><td>SHREDDED COPPER (MIN COPPER CONTENT 99.95%)</td><td>250.00 MTS</td><td>COPPER SCRAP, BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96-98%</td><td>WASTAGE @0.3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr><tr><td>3</td><td>COPPER</td><td>250 MTS</td><td>COPPER SCRAP,</td><td>WASTAGE @0.3%</td></tr></table>					S.No	Export Item	Quantity	Import Item	Quantity to be Allowed	1	REFINED COPPER INGOTS, (MIN COPPER CONTENT 99.90%)	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY AS PER ISRI CODE HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.	2	SHREDDED COPPER (MIN COPPER CONTENT 99.95%)	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @0.3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.	3	COPPER	250 MTS	COPPER SCRAP,	WASTAGE @0.3%
S.No	Export Item	Quantity	Import Item	Quantity to be Allowed																				
1	REFINED COPPER INGOTS, (MIN COPPER CONTENT 99.90%)	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY AS PER ISRI CODE HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @2.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.																				
2	SHREDDED COPPER (MIN COPPER CONTENT 99.95%)	250.00 MTS	COPPER SCRAP, BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96-98%	WASTAGE @0.3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.																				
3	COPPER	250 MTS	COPPER SCRAP,	WASTAGE @0.3%																				

		GRANULES, (MIN COPPER CONTENT 99.95%)		BIRCH, CLIFF, CANDY HAVING COPPER CONTENT BETWEEN 96- 98%	ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.	
RA concerned may take suitable consequential action accordingly.						

Case No.	50 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002146AM25
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 14.10.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002706AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	52 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003904AM25
RA File Number	03AX04000113 AM23
Licence No and Date	0311014166/26/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003034AM25
RA File Number	07AX04000058 AM23

Licence No and Date	0711003997/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: I. As such we may amend the weight of total export item 20,036 +/-3% KG INSTEAD OF 20,036 KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202324/20 dated 19.02.2024 mentioned at SI.No. 109. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003035AM25
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: I. As such we may amend the weight of total export item 20,036 +/-3% KG INSTEAD OF 20,036 KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202324/20 dated 19.02.2024 mentioned at SI.No. 108. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003038AM25
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: I. As such we may amend the weight of total export item 20,034 +/-3% KG INSTEAD OF 20,034 KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Jan/202324/20 dated 19.02.2024 mentioned at SI.No. 111. RA concerned may take suitable consequential action accordingly.	

Case No.	57 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Nov/202425/13				
Case Status	Case Approved				
Party Name	COPTEC				
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024				
HQ File Number	HQRNORM REVIW00002779AM25				
RA File Number	03AX04002106 AM23				
Licence No and Date	0311017060/10/08/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:					
	Sl No	Export Item	Quantity	Item of Import	Quantity
	1	COPPER BUS BARS/COPPER BARS (MINIMUM COPPER CONTENT 99.99%)	10000.00 KGS	COPPER SCRAP (CLOVE) PURITY 100% COPPER	1.025 KGS/KGS ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT
RA concerned may take suitable consequential action accordingly.					

Case No.	60 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009102AM24
RA File Number	04AX04000345 AM23
Licence No and Date	0411003842/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003872AM25
RA File Number	56AX04000179 AM23
Licence No and Date	5611001177/17/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	SCODA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000668AM25
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/126/2022-TSW dated 07.11.2023, as under:

- I. Quantity of import item Stainless Steel Seamless Tubes / Pipes (Hot Finished) at **SNo.1** maybe allowed as **1.10 kg/kg**. Content in export item.

The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the norms committee:

- I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)
(**OD NOT LESS THAN 42MM**)”
- II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this

authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for examination and comments.	
The case stands deferred.	

Case No.	66 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003791AM25
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003388AM25
RA File Number	07AX04000920 AM23
Licence No and Date	0711005371/29/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Net weight and input weight for each export product and quantity of export product in numbers. VI. Length of HR bars/rods for import. VII. Copies of earlier approvals. The case stands deferred.	

Case No.	68 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	71 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022-TSW dated 31.05.2024, as under: I. Import item at SI.No.1 shall be of relevant grade as contained in the export item and its quantity may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item. II. Quantity of import items at SI.No. 2 & 3 put together may be allowed up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	73 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002720AM25
RA File Number	05AX04002780 AM23
Licence No and Date	0511016437/19/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LINEAR DAMPER (LD) COIL (MADE OF PRE-PAINTED GALVANIZED IRON (PPGI) COIL), WIDTH FROM 30 MM TO 45 MM, LENGTH: 560962 MTRS	48804.00 KGS	PPGI COILS, THICKNESS: 0.45MM, WIDTH: 1200 MM, GRADE: DX51D+Z.	1.23 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE AND THICKNESS OF THE IMPORTED PPGI COILS SHOULD BE MATCHED WITH THE GRADE AND THICKNESS OF THE LD COILS.

RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MICAPLY

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003708AM25
RA File Number	56AX04000333 AM23
Licence No and Date	5611001478/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 319 MT as 1.595 Kgs/Kg content in the export item. III. Quantity of import item at SI. No. 2 may be allowed as applied for i.e. 148 Nos. IV. Quantity of import item at SI. No. 3 may be allowed as applied for i.e. 8400 Kg. V. Quantity of import item at SI. No. 4 may be allowed as applied for i.e. 2727.6 Ltrs. VI. Quantity of import items at SI. No. 5 & 6 put together may be restricted up to 3% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00007999AM24
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 30.10.2023, as under:

- I. Quantity of import item Seamless Stainless Steel Tubes/Pipes (Hot Finished) at **SNo.1** maybe allowed as **1.10 kg/kg**. Content in export item.

The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the norms committee:

- I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)
(**OD NOT LESS THAN 42MM**)”
- II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00008001AM24
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 30.10.2023, as under: I. Quantity of import item Seamless Stainless Steel Tubes/Pipes (Hot Finished) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. The Firm has now requested for the following amendments in the conditions added by the norms committee: I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes	

(Hot finished)

(OD NOT LESS THAN 42MM)''

II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002176AM25
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The firm has sought to import Aluminum plates / Rods / Bars as raw material for the manufacture of export product Parts of Aero Structure.
- II. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- III. Detail technical note on manufacturing process including the relevant flow sheet.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete

justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	79 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022-TSW dated 31.05.2024, as under: I. Import item at SNo.1 shall be of relevant grade as contained in the export item and its quantity may be allowed as 464.902 MT as 1.595 Kgs/Kg content in the export item. II. Quantity of import item at SI.No. 2 may be allowed as 12242 Kg. III. Quantity of import item at SI.No. 3 may be allowed up to 2% of FOB value of exports. Note:	

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000336AM24
RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 11.10.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ZINC ALLOY INGOTS ZINC (94.5-95.5%) ANTIMONY (4.5-5.5%) (+/-0.5% TOLERANCE)	150.00 MTS	ZINC INGOT SPECIAL HIGH- GRADE ZINC	1.01 KG/KG ON THE NET CONTENT OF ZINC IN THE EXPORT PRODUCT
			ANTIMONY INGOTS	NIL WASTAGE NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ZINC ALLOY INGOTS (95:05) ZINC (95:00 PERCENT): ALUMINIUM (5.00	1000.00 MTS	ZINC INGOTS	1.01 KG/KG ON THE NET CONTENT OF ZINC IN THE

	PERCENT) (+/-0.5 PERCENT TOLERANCE)			EXPORT PRODUCT
			ALUMINIUM INGOTS	NIL WASTAGE

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001665AM24
RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2024-TSW dated 13.09.2024, as under: I. Words " Part No. M89750 "may be added with the description of export item. II. Import items at SI.No.1 & 2 shall be of relevant grade as contained / utilized in the export item. III. Quantity of import items at SI.No.1 & 2 put together may be allowed as 155.72 MT as 1.56 Kgs/Kg content in the export item after taking 20% recovery from recoverable scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

HQ File Number	HQRNORM APPLY 00002064AM24
RA File Number	08AX04000464 AM24
Licence No and Date	0811008462/22/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI. No.1 may be allowed as 1450 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at SI. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002536AM24
RA File Number	08AX04000513 AM24
Licence No and Date	0811008520/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at S No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 319 MT as 1.595 Kgs/Kg content in the export item. III. Quantity of import item at SI. No. 2 may be allowed as applied for i.e. 148 Nos. IV. Quantity of import item at SI. No. 3 may be allowed as applied for i.e. 8400 Kg. V. Quantity of import item at Si. No. 4 may be allowed as applied for i.e. 2727.6 Ltrs.	

VI. Quantity of import items at **SI. No. 5 & 6** put together may be restricted **up to 3% of FOB value** of exports.

Note:

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002729AM24
RA File Number	08AX04000476 AM24
Licence No and Date	0811008544/27/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022-TSW dated 31.05.2024, as under:

- I. Import item at **SNo.1** shall be of relevant grade as contained in the export item and its quantity may be allowed as **925.1 MT** as **1.595 Kgs/Kg** content in the export item.
- II. Quantity of import item at **SI.No. 2** may be allowed as **24360 Kg**.
- III. Quantity of import item at **SI.No. 3** may be allowed **up to 2% of FOB value** of exports.

Note:

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002084AM25
RA File Number	07AX04000471 AM24
Licence No and Date	0711008437/03/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: I. As such we may amend the weight of total export item 20,418 KG +/-3% KG INSTEAD OF 20,418 KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Dec/202324/17 dated 03.01.2024 mentioned at SI.No. 245. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00002083AM25

RA File Number	07AX04000470 AM24
Licence No and Date	0711008476/07/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: I. As such we may amend the weight of total export item 20,418 KG +/-3% KG INSTEAD OF 20,418 KG. II. Rest of the recommendation by T.E. remains unchanged for the case, in the meeting no. NC/2/MEET/Dec/202324/17 dated 03.01.2024 mentioned at SI.No. 261. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/2/MEET/Nov/202425/13														
Case Status	Case Approved														
Party Name	CHAMBAL ALUMS PRIVATE LIMITED														
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024														
HQ File Number	HQRNORM APPLY 00004351AM24														
RA File Number	13AX04000113 AM24														
Licence No and Date	1311002068/11/07/2023														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:															
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Lead Alloy, Lead content in the export item is 98 percent</td><td>500.00 MT</td><td>Lead Concentrate, (Lead content in Lead concentrates varies from 45 percent to 55 percent, with an average of 50 percent</td><td>1.02 Kg/Kg on the net content of lead in the export product.</td></tr></table>						SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Lead Alloy, Lead content in the export item is 98 percent	500.00 MT	Lead Concentrate, (Lead content in Lead concentrates varies from 45 percent to 55 percent, with an average of 50 percent	1.02 Kg/Kg on the net content of lead in the export product.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED											
1	Lead Alloy, Lead content in the export item is 98 percent	500.00 MT	Lead Concentrate, (Lead content in Lead concentrates varies from 45 percent to 55 percent, with an average of 50 percent	1.02 Kg/Kg on the net content of lead in the export product.											

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000666AM25

RA File Number	08AX04000699 AM24
Licence No and Date	0811008845/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/129/2022-TSW dated 03.10.2023, as under: I. Quantity of import item SEAMLESS STAINLESS STEEL TUBES/PIPES HOT FINISHED at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. The Firm has now requested for the following amendments in the conditions added by the norms committee: I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished) (OD NOT LESS THAN 42MM)’’ II. Removal of condition No. III, as they will not be able to adhere to this requirement. The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004608AM24
RA File Number	06AX04000135 AM24
Licence No and Date	0611002137/24/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 18.11.2024, as under: I. Import of CRGO Transformer Lamination may be allowed as component under GN-4 with NIL wastage on net content basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004620AM24
RA File Number	03AX04001573 AM24
Licence No and Date	0311025714/25/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for examination and comments. The case stands deferred.	

Case No.	100 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	101 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005005AM24
RA File Number	34AX04000892 AM23
Licence No and Date	3411004016/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005093AM24
RA File Number	08AX04000928 AM24
Licence No and Date	0811009116/17/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022-TSW dated 31.05.2024, as under:

- I. Import item at **SNo.1** shall be of relevant grade as contained in the export item and its quantity may be allowed as **116.195 MT** as **1.595 Kgs/Kg** content in the export item.
- II. Quantity of import item at **SI.No. 2** may be allowed as **3059.7 Kg**.
- III. Quantity of import item at **SI.No. 3** may be allowed up to **2% of FOB value** of exports.

Note:

Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005444AM24
RA File Number	08AX04001058 AM24
Licence No and Date	0811009273/05/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2023-TSW dated 31.05.2024, as under: I. Import item at Sl. No. 1 shall be of relevant grade as contained/utilized in the export item. II. Quantity of import item at SI No.1 may be allowed as 580 MT as 1.45 Kgs/Kg content in the export item. III. Quantity of import items at Sl. No. 2 to 5 put together may be restricted up to 4% of FOB value of exports. Note: Above is the adhoc norm ratified by the committee on a case to case basis. Fixation of SIONs based on representation from ISSMA will be decided by the committee in due course. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005500AM24
RA File Number	04AX04000487 AM24
Licence No and Date	0411005977/07/09/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	112 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00007998AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 03.11.2023, as under: I. Quantity of import item Seamless Stainless Steel Tubes/Pipes Hot Finished at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per	

meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.

IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the norms committee:

I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)

(OD NOT LESS THAN 42MM)’’

II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00008000AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/30/2023-TSW dated 03.11.2023, as under:

I. Quantity of import item Seamless Stainless Steel Tubes/Pipes Hot Finished (OD not Less Than 42MM) at **SNo.1** maybe allowed as **1.10 kg/kg**. Content in export item.

The committee decided to add these conditions as under.

I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.

II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.

III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.

IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

The Firm has now requested for the following amendments in the conditions added by the norms committee:

- I. Change in the OD from 65mm to 42mm as the firm has imported “Seamless Stainless Steel Pipes (Hot finished)
(OD NOT LESS THAN 42MM)”
- II. Removal of condition No. III, as they will not be able to adhere to this requirement.

The Committee decided that Conditions no. I & III shall not be applicable for this authorization, for the imports made prior to the date of issuance of Public Notice no. 45/2023 dated 28th February, 2024.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00006489AM24
RA File Number	08AX04001327 AM24
Licence No and Date	0811009771/27/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 21.10.2024, as under:

- I. Net Weight of export item may be specified as **451MT** containing **313.73 MT** of "H section (Beam)", **19.61 MT** of "**HT Plates**", **39.22 MT** of "**HT Plates**", **39.22 MT** of "**Round Bar**", **19.61 MT** of "**Hollow Square Section**" and **19.61 MT** of "**HT Pipes**"
- II. Import items at **SI.No.1 & 4 to 6** shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as **1.02 Kgs/Kg** content in the export item, taking clue from **SION C- 220**.
- III. Import items at **SI.No. 2 & 3** shall be of relevant grade and thickness as contained/utilized in the export item and their quantities may be allowed as **1.05 Kgs/Kg** content in the export item, taking clue from **SION C- 220**.

RA concerned may take suitable consequential action accordingly.

Case No.	117 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00006535AM24
RA File Number	08AX04001461 AM24
Licence No and Date	0811009806/31/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/89/2022-TSW dated 21.10.2024, as under:

- I. Net Weight of export item may be specified as **1135.57 MT** containing **411.76 MT** of " **U section (Channel)** ", **39.22 MT** of "**Hollow Square section**", **235.29 MT** of "**Un-Equal Angle section**", **313.73 MT** of "**H section (Beam)**" and **39.22 MT** of "**Round Bar**", **19.61 MT** of "**HT Pipes**", **9.80 MT** of "**Angle section.**", **9.80 MT** of "**Angle Shape section**", **19.05 MT** of "**HT Plates**" and **38.10 MT** of "**HT Plates**".
- II. Import items at **SI.No.1 to 8** shall be of relevant grade and size as contained/utilized in the export item and their quantities may be allowed as **1.02 Kgs/Kg** content in the export item, taking clue from **SION C- 220**.
- III. Import items at **SI.No. 9 & 10** shall be of relevant grade and thickness as contained/utilized in the export item and their quantities may be allowed as **1.05 Kgs/Kg** content in the export item, taking clue from **SION C- 220**.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	121 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007464AM24
RA File Number	03AX04004263 AM24
Licence No and Date	0311029473/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007486AM24
RA File Number	07AX04001504 AM24
Licence No and Date	0711010011/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: ITEM OF EXPORT BLADE AW61.2-2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 30 NOS) TOTAL EXPORT ITEM WEIGHT OF 4,68,825 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 9-14, 24-26 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4.	

II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007635AM24
RA File Number	03AX04004443 AM24
Licence No and Date	0311029767/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00007739AM24
RA File Number	03AX04004483 AM24
Licence No and Date	0311029885/04/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	126 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00008606AM24
RA File Number	05AX04003578 AM24
Licence No and Date	0511023994/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred

Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00008614AM24
RA File Number	03AX04005245 AM24
Licence No and Date	0311031273/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003347AM25
RA File Number	07AX04001886 AM24
Licence No and Date	0711010655/28/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 30 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD BE 20,774 KG +/-2 % 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 2, 4 to 7, 19 to 21, 24,26,27,29, 32, 33 to 37, 40 to 47,49,56,57,60 to 62 to 64,79,81 to 88,90 to 93 2. IMPORT OF ITEM NO. 1,3,8,9,16,22,31,46,55,78 ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH OVERALLVALUE UP TO 2.0 % OF F FOB VALUE 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR	

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM REVIW00003348AM25
RA File Number	07AX04001887 AM24
Licence No and Date	0711010658/28/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.11.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 33 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

WEIGHT PER BLADE SHOULD BE **20,428 KG +/- 2 %**

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO

NETT AS PER G.N.4

2, 4 to 7, 19 to 21, 24,25,27,28, 30, 33 to 39, 42 to 47,49,51,58,59,62 to 64,66,81,83 to 90

2. IMPORT OF ITEM NO. 1,3,8,9,16,22,32,48,57,80

ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH OVERALLVALUE UP TO 2.0 % OF F FOB VALUE

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred

Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000685AM25
RA File Number	07AX04000197 AM25
Licence No and Date	0711011280/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000902AM25
RA File Number	03AX04000867 AM25
Licence No and Date	0311034125/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	135 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000915AM25
RA File Number	07AX04000282 AM25
Licence No and Date	0711011378/27/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred

Party Name	PRECIHOLE MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00000969AM25
RA File Number	03AX04000889 AM25
Licence No and Date	0311034195/28/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001010AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001023AM25
RA File Number	07AX04000335 AM25
Licence No and Date	0711011433/30/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	139 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001087AM25
RA File Number	03AX04001068 AM25
Licence No and Date	0311034342/04/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise.
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- V. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	140 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	141 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25
Licence No and Date	0711011560/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001431AM25
RA File Number	03AX04001360 AM25
Licence No and Date	0311034762/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001438AM25
RA File Number	07AX04000473 AM25

Licence No and Date	0711011614/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001685AM25
RA File Number	02AX04000189 AM25
Licence No and Date	0211006831/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00001799AM25
RA File Number	04AX04000268 AM25
Licence No and Date	0411007742/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00002030AM25
RA File Number	05AX04000923 AM25
Licence No and Date	0511026771/19/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Thickness of internal Epoxy coating and external 3LPE coating in the export item and areas of internal epoxy coating and external 3LPE coating. IV. Detailed calculations/basis for the quantities of coating and lining materials (import items at Sl. No. 6, 7 & 8), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. The case stands deferred.	

Case No.	147 / NC/2/MEET/Nov/202425/13			
Case Status	Case Approved			
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024			
HQ File Number	HQRNORM APPLY 00002089AM25			
RA File Number	05AX04001288 AM25			
Licence No and Date	0511026826/23/07/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	BUTT-WELDED STAINLESS-STEEL FITTINGS (ELBOW, REDUCING TEE, EQUAL TEE,	83.00 MTS	STAINLESS STEEL PLATES ABOVE 10 MM	1.42 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL PLATES IN THE EXPORT PRODUCT.

	CONCENTRIC REDUCER AND OTHER)		STAINLESS STEEL PLATES BELOW 10 MM	
NOTE: THE SIZE AND GRADE OF THE IMPORTED STAINLESS-STEEL PLATES SHOULD BE MATCHED WITH THE SIZE AND GRADE OF STAINLESS-STEEL PLATES GOING IN THE EXPORT PRODUCTS. RA concerned may take suitable consequential action accordingly.				

Case No.	148 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002104AM25
RA File Number	09AX04000316 AM25
Licence No and Date	0911007643/23/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/23/2023-TSW dated 15.10.2024, as under: I. Quantity of import items at SNo.1 & 8 i.e. Elastosil R 401/40 S may be allowed as 1.05 Kgs. /Kg. content in export items at SI.No 1 & 2 respectively. II. Quantity of import items at SI.No.2 & 9 i.e. Aluminium Hydroxide may be allowed as 1.05 Kgs. /Kg. content in export items at SI. No 1 & 2 respectively. III. Quantity of import items at SI.No.3 & 10 i.e. Mould Release Agent may be allowed as 1.05 Kgs. /Kg. content in export items at SI. No 1 & 2 respectively. IV. Quantity of import items at SI.No.4 & 11 i.e. Primer may be as 1.05 Kgs. /Kg. content in export items at SI. No 1 & 2 respectively. V. Quantity of import items at SI. No.5 & 12 i.e. Glass Fiber may be allowed as 1.05 Kgs. /Kg. content in export items at SI. No 1 & 2 respectively VI. Quantity of import items at SI. No. 6 & 13 i.e. Ball Fitting may be allowed on net to net basis with	

accountability clause **as per GN-4.**

VII. Quantity of import items at **SI No.7 & 14** i.e. Socket Fitting may be allowed on **net to net basis** with accountability clause **as per GN-4.**

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002219AM25
RA File Number	03AX04002148 AM25
Licence No and Date	0311035947/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002281AM25
RA File Number	05AX04001412 AM25
Licence No and Date	0511026986/02/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

III. Thickness of external 3LPP & CWC coating in export items and areas of external 3LPP & CWC coatings.

IV. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.

The case stands deferred.

Case No.	151 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002313AM25
RA File Number	05AX04001414 AM25
Licence No and Date	0511026997/05/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of coupling.

The case stands deferred.

Case No.	152 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002402AM25
RA File Number	34AX04000389 AM25
Licence No and Date	3411005284/08/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	HERITAGE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002428AM25
RA File Number	03AX04002307 AM25
Licence No and Date	0311036229/09/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002516AM25
RA File Number	07AX04000775 AM25
Licence No and Date	0711012080/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	158 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TRANSRAIL LIGHTING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002644AM25
RA File Number	03AX04002505 AM25
Licence No and Date	0311036569/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002699AM25
RA File Number	05AX04001278 AM25
Licence No and Date	0511027368/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25

Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00002805AM25
RA File Number	03AX04002717 AM25
Licence No and Date	0311036829/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002807AM25
RA File Number	03AX04002713 AM25
Licence No and Date	0311036831/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002809AM25
RA File Number	03AX04002714 AM25
Licence No and Date	0311036832/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002818AM25
RA File Number	05AX04001369 AM25
Licence No and Date	0511027510/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002862AM25
RA File Number	04AX04000429 AM25
Licence No and Date	0411008171/05/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of analysis (COA) on the lead content in the lead scrap rains, issued by customs authority	

- or customs authorized laboratory or from the authorized laboratory from the supplier country.
- II. Percentage of recovery of material other than lead scrap rains and value thereof in terms of INR.
- III. Environment clearance certificate issued by moef&cc/cpcb/spcb on the processing lead scrap (rains) for manufacturing of pure lead ingots

The case stands deferred.

Case No.	169 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002887AM25
RA File Number	04AX04000419 AM25
Licence No and Date	0411008182/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Nov/202425/13										
Case Status	Case Approved										
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024										
HQ File Number	HQRNORM APPLY 00002922AM25										
RA File Number	05AX04001239 AM25										
Licence No and Date	0511027609/09/09/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD 99.97%</td><td>1500.00 MT</td><td>REMELTED</td><td>1.02 KGS/KG</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD 99.97%	1500.00 MT	REMELTED	1.02 KGS/KG
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD 99.97%	1500.00 MT	REMELTED	1.02 KGS/KG							

		TO 99.99%		LEAD BLOCK / INGOTS WITH MIN LEAD CONTENT 98.01%	ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly					

Case No.	171 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003187AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003194AM25
RA File Number	03AX04003027 AM25
Licence No and Date	0311037288/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003233AM25
RA File Number	05AX04002029 AM25
Licence No and Date	0511027920/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003234AM25
RA File Number	05AX04002034 AM25
Licence No and Date	0511027921/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003236AM25
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003239AM25
RA File Number	04AX04000570 AM25
Licence No and Date	0411008275/24/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	179 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003268AM25
RA File Number	03AX04003063 AM25
Licence No and Date	0311037399/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003270AM25
RA File Number	03AX04003062 AM25
Licence No and Date	0311037401/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003275AM25
RA File Number	05AX04001983 AM25

Licence No and Date	0511027951/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003299AM25
RA File Number	05AX04001988 AM25
Licence No and Date	0511027985/26/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003333AM25
RA File Number	07AX04001004 AM25
Licence No and Date	0711012431/27/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00003435AM25
RA File Number	04AX04000607 AM25
Licence No and Date	0411008339/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003440AM25
RA File Number	03AX04003045 AM25
Licence No and Date	0311037604/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003456AM25
RA File Number	03AX04003215 AM25
Licence No and Date	0311037624/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003476AM25
RA File Number	03AX04003147 AM25
Licence No and Date	0311037648/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003564AM25
RA File Number	04AX04000608 AM25
Licence No and Date	0411008372/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Nov/202425/13			
Case Status	Case Approved			
Party Name	UNIFORCE METALS			
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024			
HQ File Number	HQRNORM APPLY 00003569AM25			
RA File Number	13AX04000222 AM25			
Licence No and Date	1311003390/09/10/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.11.2024, as under:				
SL NO	ITEM EXPORT	OF QUANTITY	ITEM IMPORT	OF WASTAGE TO BE

					ALLOWED
1	LEAD ALLOY (LEAD CONTENT IN THE EXPORT ITEM IS MIN 98%)	250.00 MT	PIG LEAD/REMELED LEAD INGOTS (LEAD CONTENT IN THE IMPORT ITEM IS 98 99%)	1.02 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.	
RA concerned may take suitable consequential action accordingly.					

Case No.	190 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Nov/202425/13
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003583AM25
RA File Number	31AX04000239 AM25
Licence No and Date	3111003961/10/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 18.11.2024, as under:

Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	192 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003587AM25
RA File Number	04AX04000647 AM25
Licence No and Date	0411008378/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003601AM25
RA File Number	05AX04002084 AM25
Licence No and Date	0511028252/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	195 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003661AM25
RA File Number	03AX04003527 AM25
Licence No and Date	0311037956/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003695AM25
RA File Number	04AX04000661 AM25
Licence No and Date	0411008404/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	197 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003702AM25
RA File Number	04AX04000667 AM25
Licence No and Date	0411008407/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	198 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	199 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003787AM25
RA File Number	05AX04002058 AM25
Licence No and Date	0511028459/22/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	200 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003805AM25
RA File Number	05AX04002339 AM25
Licence No and Date	0511028424/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25

Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00003837AM25
RA File Number	52AX04000225 AM25
Licence No and Date	5211010457/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Nov/202425/13
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Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Nov/202425/13
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Nov/ 202425/ 13 and 19/11/2024
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	